

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No. 107
New IA-2176/2024
In
IB-495(ND)2017

IN THE MATTER OF:

M/s. Impex Services India Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. SSMP Industries Ltd

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Chandan Dutta, Advocate.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

New IA-2176/2024:-

This application has been filed by the Liquidator seeking extension of Liquidation period from 01.05.2024 to 31.08.2024.

It is stated that due to pending litigations before this Adjudicating Authority as well as before other Courts further time for completing the Liquidation Period is required.

In view of the facts and circumstances of the case, we deem it appropriate to extend the Liquidation Period from 01.05.2024 to 31.08.2024. Learned Counsel appearing for the Liquidator has submitted that every effort is being made to assign the debts to secure creditors and necessary steps will be taken in this regard.

IA disposed of.

Sd/-

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**